Govt, officials involved in this case which have been frozen are as follows:—

1. P. Gop. Lan, Senior P.A. (Joint Account with his wife)	•	•	•			. Rs. 1,25,152
2. K K. Malhotra, Senior P.A				•		. Rs. 1,4 7 ,723
3. J.M. Tiw ri, Senior P.A. (Joint account with his wife)		•	•	•	٠	. Rs. 99,631 plus 61,000 (V lue of shares)
4. K.C. Shrama formerly Sr. P.A. (Joint Account with his wife)	•	٠	•	•		. Rs. 1,12,000

These amounts include value of deposits in different banks, societies and companies.

The evidence collected through the examination of bank accounts has been cited at appropriate places to corroborate other revelations made by the concerned accused persons.

Visit of Foreign Football Teams

1748. SHRIMATI KRISHNA KAUL: Will the PRIME MINISTER be pleased to state:

- (a) whether the Sports Authority of India recently sponsored the visit of a mediocre football team from China, if so, what are the reasons therefor; and
- (b) the criteria adopted for sponsoring visit of foreign football teams?

THE MINISTER OF STATE IN THE DEPARTMENT OF YOUTH AFFAIRS AND SPORTS (SHRI R. K. JAI-CHANDRA SINGH) (a) and (b) The Sports Authority of India did not sponsor any such team from China. Bodics sponsoring foreign teams are required to obtain clearance of Government for the purpose.

Special Pay to Government Servants in Arunachal Pradesh

1749. SHRI P. N. SUKUL: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the inner-line special pay that was being paid to the Government servants in the erstwhile N.E.F.A. region, is still being paid to in Arunachal Pradesh;

- (b) if so, what are the reasons therefor; and
- (c) if not, since when this special pay has been withdrawn?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI-MATI RAM DULARI SINHA): (a) No. Sir. It has been replaced by special compensatory allowance.

- (b) Question does not arise.
- (c) W.e.f. 1-1-1977.

Maternity Leave for Female Government Employees

1750. SHRIMATI MONIKA DAS: Will the PRIME MINISTER be pleased to state:

- (a) whether it is a fact that a female Central Government employee is entitled to avail of 42 days maternity leave three times for miscarriage including abortions;
- (b) whether it is also a fact that this facility is not given for threatened abortion;
 - (c) if so, what are the reasons therefor;
- (d) whether Government have received any representations for the grant of this facility in the case of threatened abortion;
- (e) whether Government propose to grant the same; and
- (f) if the answer to part (e) above be in the negative, what are the reasons thereof?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL AND TRAINING, ADMINISTRATIVE RE-